

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

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**Cr. Appeal (D.B.) No. 774 of 2013**

Gautam Xaxa, son of Sujata Xaxa, resident of village Kudra, P.O. & P.S. Sisai, District-Gumla. ... .. Appellant

Versus

The State of Jharkhand ... .. Respondent

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**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR  
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

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For the Appellant : Mrs. Vani Kumari, Advocate  
For the State : Mrs. Vandana Bharti, APP

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**07/14.09.2020:** Hearing of this criminal appeal has been convened and conducted through video conferencing.

The appellant was convicted under section 376 of the Indian Penal Code and sentenced to RI for ten years and fine of Rs. 5,000/- for the offence under section 376 of the Indian Penal Code passed by the learned District & Additional Sessions Judge-I, Gumla in Sessional Trial Case No. 222 of 2010.

Mrs. Vandana Bharti, the learned APP states that IA No. 4694 of 2020 has been filed to bring certain facts on record . The learned APP states that the appellant has been released from custody, on completing the sentence, with remission. Another IA No. 3822 of 2020 has been filed to bring on record a copy of the notice served upon the appellant intimating him the date of hearing of this criminal appeal.

Mrs. Vani Kumari, the learned counsel for the appellant appears and states that after release on completing the sentence, with remission, the appellant is not inclined to press this criminal appeal on merits.

Accordingly, Criminal Appeal (D.B.) No. 774 of 2013 is dismissed as not pressed.

IA No. 3822 of 2020 and IA No. 4694 of 2020 are disposed of.

**(Shree Chandrashekhar, J.)**